

(2)

IA(IBC)/375/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoinder, if any one week thereafter, after serving copy on the other side.

List for further consideration on **14.06.2024**.

IA(IBC)/395/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoinder, if any one week thereafter, after serving copy on the other side. List for further consideration on **14.06.2024**.

IA(IBC)/396/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Ms. Sangeetha appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by all the respondents.

Reply affidavit filed by R1 & R2 is on record.

However, it is seen from the records that reply affidavit filed by R3 to R5 is lying in defect with the Registry. Counsel appearing for R3 to R5 is directed to be get in touch with the Registry to cure the defects and place the reply affidavit on record at least 2 days before the next date fixed for hearing.

List for further consideration on **14.06.2024**.

IA(IBC)/397/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoiner, if any one week thereafter, after serving copy on the other side.

List for further consideration on **14.06.2024**.

(4)

IA(IBC)/398/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoinder, if any one week thereafter, after serving copy on the other side.

List for further consideration on **14.06.2024**.

IA(IBC)/399/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

(5)

Applicant is at liberty to rejoiner, if any one week thereafter, after serving copy on the other side. List for further consideration on **14.06.2024**.

IA(IBC)/400/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoiner, if any one week thereafter, after serving copy on the other side. List for further consideration on **14.06.2024**.

IA(IBC)/401/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Ms. Sangeetha appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by all Respondents.

Reply affidavit filed by R1 is on record.

Counsel for R2 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R2 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

(6)

It is seen from the records that reply affidavit filed by R3 to R5 is lying in defect with the Registry. Counsels appearing for R3 to R5 are directed to get in touch with the Registry and Place the reply affidavit on record at least 2 days before the next date fixed for hearing.

List this matter for further consideration on **14.06.2024**.

IA(IBC)/403/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoinder, if any one week thereafter, after serving copy on the other side.

List for further consideration on **14.06.2024**.

IA(IBC)/404/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Ms. Sangeetha appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by all Respondents.

Reply affidavit filed by R1 is on record.

(7)

Counsel for R2 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R2 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

It is seen from the records that reply affidavit filed by R3 to R5 is lying in defect with the Registry. Counsels appearing for R3 to R5 are directed to get in touch with the Registry and Place the reply affidavit on record at least 2 days before the next date fixed for hearing.

List this matter for further consideration on **14.06.2024**.

IA(IBC)/405/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoinder, if any one week thereafter, after serving copy on the other side.

List for further consideration on **14.06.2024**.

IA(IBC)/406/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

(8)

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoinder, if any one week thereafter, after serving copy on the other side. List for further consideration on **14.06.2024**.

IA(IBC)/407/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoinder, if any one week thereafter, after serving copy on the other side.

List for further consideration on **14.06.2024**.

IA(IBC)/408/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on

behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 is on record. No reply is filed by R2, R3 to R5.

Counsel for R2, R3 to R5 seek time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant.

In the event, if R2, R3 to R5 fail to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoinder, if any one week thereafter, after serving copy on the other side.

List for further consideration on **14.06.2024**.

IA(IBC)/409/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoinder, if any one week thereafter, after serving copy on the other side.

List for further consideration on **14.06.2024**.

IA(IBC)/410/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Ms. Sangeetha appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by all the respondents.

Reply affidavit filed by R1 & R2 is on record.

However, it is seen from the records that reply affidavit filed by R3 to R5 is lying in defect with the Registry. Counsel appearing for R3 to R5 is directed to be get in touch with the Registry to cure the defects and place the reply affidavit on record at least 2 days before the next date fixed for hearing.

List for further consideration on **14.06.2024**.

IA(IBC)/411/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoinder, if any one week thereafter, after serving copy on the other side.

List for further consideration on **14.06.2024**.

IA(IBC)/412/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoinder, if any one week thereafter, after serving copy on the other side.

List for further consideration on **14.06.2024**.

IA(IBC)/423/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Ms. Sangeetha appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by all the respondents.

Reply affidavit filed by R1 & R2 is on record.

However, it is seen from the records that reply affidavit filed by R3 to R5 is lying in defect with the Registry. Counsel appearing for R3 to R5 is directed to be get in touch with the Registry to cure the defects and place the reply affidavit on record at least 2 days before the next date fixed for hearing.

List for further consideration on **14.06.2024**.

(12)

IA(IBC)/477/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Ms. Sangeetha appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by all the respondents.

Reply affidavit filed by R1 & R2 is on record.

However, it is seen from the records that reply affidavit filed by R3 to R5 is lying in defect with the Registry. Counsel appearing for R3 to R5 is directed to be get in touch with the Registry to cure the defects and place the reply affidavit on record at least 2 days before the next date fixed for hearing.

List for further consideration on **14.06.2024**.

IA(IBC)/478/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Mr. Joseph appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by R1 & R2.

Reply filed by R1 and R2 are on record. No reply is filed by R3 to R5.

Counsel for R3 to R5 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R3 to R5 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

Applicant is at liberty to rejoinder, if any one week thereafter, after serving copy on the other side.

List for further consideration on **14.06.2024**.

(13)

IA(IBC)/487/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Ms. Sangeetha appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by all the respondents.

Reply affidavit filed by R1 & R2 is on record.

However, it is seen from the records that reply affidavit filed by R3 to R5 is lying in defect with the Registry. Counsel appearing for R3 to R5 is directed to be get in touch with the Registry to cure the defects and place the reply affidavit on record at least 2 days before the next date fixed for hearing.

List for further consideration on **14.06.2024**.

IA(IBC)/488/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Ms. Sangeetha appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by all Respondents.

Reply affidavit filed by R1 is on record.

Counsel for R2 seeks time to file reply affidavit. Time granted, let the same be done within a period of 2 weeks, after serving copy on the Counsel for the Applicant. In the event, if R2 fails to file their reply affidavit within the stipulated time, their right to file reply shall stand forfeited and matter shall be proceeded with based on the available papers.

It is seen from the records that reply affidavit filed by R3 to R5 is lying in defect with the Registry. Counsels appearing for R3 to R5 are directed to get in touch with the Registry and Place the reply affidavit on record at least 2 days before the next date fixed for hearing. List this matter for further consideration on **14.06.2024**.

IA(IBC)/489/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Ms. Sangeetha appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by all the respondents.

Reply affidavit filed by R1 & R2 is on record.

However, it is seen from the records that reply affidavit filed by R3 to R5 is lying in defect with the Registry. Counsel appearing for R3 to R5 is directed to be get in touch with the Registry to cure the defects and place the reply affidavit on record at least 2 days before the next date fixed for hearing.

List for further consideration on **14.06.2024**.

IA(IBC)/511/KOB/2023 in IBA/11/KOB/2020

Learned Counsel, Mr. Kevin Thomas appears physically on behalf of the Liquidator(R1). Learned representing Counsel, Ms. Vishnuja P M appears physically on behalf of R2. Learned representing Counsel, Ms. Sangeetha appears on behalf of R3 to R5 through virtual mode.

Learned Counsel, Mr. Nipun Singhvi appears on behalf of the Applicants through virtual mode and submits that he has received copy of reply affidavit filed by all the respondents.

Reply affidavit filed by R1 & R2 is on record.

However, it is seen from the records that reply affidavit filed by R3 to R5 is lying in defect with the Registry. Counsel appearing for R3 to R5 is directed to be get in touch with the Registry to cure the defects and place the reply affidavit on record at least 2 days before the next date fixed for hearing.

List for further consideration on **14.06.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**